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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O.A.No.457 of 2016
Cuttack this the 12th day of July, 2016

CORAM
HON'BLE SHRI R.C.MISRA, MEMBER(A)
HON'BLE SHRI S.K.PATTNAIK, MEMBER(J)

Sri Chanakya Pujari, aged about 50 years, S/o. late Ram Prasad Pujari, At/PO-Sonepur, District-Subarnapur, at present working as SD (Electrical Planning) in the office of Senior Chief Engineer, BSNL, Electrical, Odisha Zone, Bhubaneswar

...Applicant

By the Advocate(s)-Mr.C.Panigrahi

-VERSUS-

Bharat Sanchar Nigam Limited BSNL represented through:

1. The Chairman-cum-Managing Director, At-BSNL Bhawan, Harischandra Mathur Lane, Janapath, New Delhi-110 001
2. The Principal General Manager (Electrical), BSNL Corporate Office, Electrical Wing, Room No.8, IR Hall, Eastern Court, Janpath, New Delhi-110 001
3. The Senior Chief Engineer(Electrical), BSNL Electrical Odisha Zone, BSNL Bhawan, Ashok Nagar, Unit-2, Bhubaneswar
4. The Executive Engineer(EP), BSNL Besides Indiragandhi Park, Ashok Nagar, Bhubaneswar-9
5. The Assistant General Manager(A&E), BSNL Corporate Office, Electrical Wing, Room No.8, IR Hall, Eastern Court, Janpath, New Delhi-110 001

...Respondents



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By the Advocate(s) Mr.K.C.Kanungo

ORDER(Oral)

R.C.MISRA, MEMBER(A):

Heard Mr.C.Panigrahi, learned counsel for the applicant and Mr.K.C.Kanungo, learned counsel for BSNL on the question of admission and perused the records.

2. Applicant is presently working as SD (Electrical Planning) in the office of Senior Chief Engineer, BSNL, Electrical, Odisha Zone, Bhubaneswar. He has moved this Tribunal in this O.A. being aggrieved by the order dated 27.05.2016(A/5) whereby he has been posted on transfer to Jharkhand Circle. It is the case of the applicant that the transfer has been effected in violation of the guidelines set out in this regard. Be that as it may, ventilating his grievance, applicant has submitted a representation dated 7.6.2016 (A/6) to the PGM(Electrical),BSNL Corporate Office, New Delhi (res.no.2) and having received no response, he has moved this Tribunal in the present O.A.

3. We have considered the rival submissions. Since a representation is said to be pending, at this stage, without expressing any opinion on the merit of the matter, we would direct res.no.2 to consider and dispose of the same in the light of extant rules and instructions, if at all the same is pending at his level, and communicate the decision thereon to the applicant through a reasoned

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Date

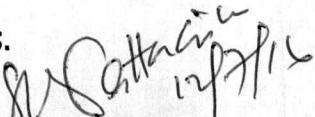
and speaking order within a period of one month from the date of receipt of this order.

4. It is also directed that until a decision on the representation is communicated, status quo in respect of the applicant as on date shall be maintained.

5. With the above observation and direction, this O.A. is disposed of at the stage of admission itself. No costs.

6. On the prayer made by the learned counsel, copy of this order along with paper book of O.A. be sent to res.no.2 by Speed Post at the cost of the applicant for which Mr.C.Panigrahi undertakes to file the postal requisites by 13.7.2016.

7. Free copy of this order be made over to learned counsel for both the sides.


(S.K.PATTNIK)
MEMBER(J)


(R.C.MISRA)
MEMBER(A)

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